

Title: Need to amend Tenth Schedule of the Constitution containing the "Anti-Defection Law". -Laid.

SHRI SUNIL KHAN (DURGAPUR):

I want to draw the attention of the house to Anti-Defection Act, 1985 as well as to the Anti-Defection Rules which had been framed on 18 March, 1986. The rules cast a responsibility on the leaders of legislative parties in the House to furnish to the Speaker within 30 days after formation of such legislative party as the case may be.

So, I urge upon the Union Govt. to amend Anti-Defection Law so that any sitting MLA/MP who wishes to join another political party, has to resign from MLA/MP and can join.